Central Administrative Tribunal Principal Bench, New Delhi.

OA-72/2004 MA-74/2004 MA-1667/2004

New Delhi this the 19th day of January, 2005.

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman(J) Hon'ble Mr. D. R. Tiwari, Member(A)

- F.O. Hashmi, R/o 33/35, Rajpur Road, Delhi-54.
- V.K. Jain,
 R/o Meerabai Polytechnic,
 Residential Campus,
 Maharani Bagh,
 New Delhi-65.

Applicants

(through Sh. Pankaj Vivek, Advocate)

Versus

- Union of India & Ors. through the Secretary to the Govt. of India, Ministry of Home Affairs, North Block, New Delhi-1.
- Govt. of NCT of Delhi through the Chief Secretary, (Services-1 Department) Indraprastha Sachivalaya, I.T.O., New Delhi-2.
- Union Public Service Commission through the Chief Secretary, AIS Section, Dholpur House, Shahjahan Road, New Delhi-1.
- 4. Sh. Mohan Lal, R/o 33/24, Rajpur Road, Delhi-54.
- Sh. S.K. Saxena,
 R/o 1688, Gulabi Bagh,
 Delhi Govt. Flats,
 Delhi-7.

Respondents

(through Ms. Jyoti Singh, counsel for Respondents No. 1 to 3 and Sh. S.K. Gupta, counsel for Respondent No.4)

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Order (Oral)

Hon'ble Mr. Justuce M.A. Khan, VC(J)

It has been pointed out that the applicant has filed Writ Petition No. 6397/2002 assailing the order of this Tribunal dated 26.08.2002 passed in OA-3413/2000 pursuance to which review DPC was convened and recommendations of the review DPC were received and implemented by the respondents. The present OA has been filed assailing the same review DPC held on 29.10.2002. Learned counsel for Respondent No.4 has also pointed out that Rule DB has been issued on 11.1.12004. Learned counsel for the applicant suggested that it will be proper if the proceeding in the present case are stayed sine die. Accordingly, the proceedings in the present case are stayed sine die. However, it will be open to the applicant to move for revival of the proceedings, if necessary, if the said Writ Petition is decided by the Hon'ble Delhi High Court.

Alexan (D.R. Tiwari)

Member(A)

(M.A. Khan)

Vice-Chairman(J)

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